

(Open Court)

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 23rd day of August, 2002.

Original Application No. 1066 of 2000.

By Hon'ble Mr. Justice R.R.K. Trivedi, Vice-Chairman.

Jag Ram S/o Late Bhanu, working as Station Superintendent,
Northern Railway, Phaphamay, Distt. Allahabad.

.....Applicant

Counsel for the applicant :- Sri C.P. Gupta
Sri Anand Kumar

V E R S U S

1. Union of India through the Secretary, Railway Board, Rail Bhawan, New Delhi.
2. The General Manager, Northern Railway, Baroda House, New Delhi.
3. The Divisional Railway Manager (Personal) Northern Railway, Lucknow.
4. Sri Krishan Mohan Tripathi, Senior Divisional Operating Manager, Northern Railway, Lucknow.

.....Respondents

Counsel for the respondents :- Sri A.K. Gaur

O R D E R

By this O.A under section 19 of the Administrative Tribunals Act, 1985, the applicant has challenged the order dated 09.05.2000 (annexure RA- 1) by which applicant was suspended in contemplation of disciplinary proceeding against him. The applicant continued under suspension upto 06.08.2000 when the suspension order was revoked and the

*Corrigendum note
order dt 6/8/2003
para 1 rev
application no 33/2003*

applicant was allowed to join the duties. Though the applicant remain suspended from 09.05.2000 but

19.08.2000 and no

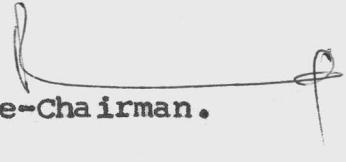
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disciplinary proceeding was initiated against him. He was not served with any memo of charge. In the circumstances, the learned counsel for the applicant has submitted that the applicant is entitled for the arrears full of/salary.

2. The OA is accordingly disposed of finally with direction to The Divisional Railway Manager (P), Northern Railway, Lucknow (respondent No. 3) to consider the case of the applicant and pass suitable orders for payment of arrears of full salary for the period he was put under suspension but no action has been taken against him. This order shall be implemented by the respondent No. 3 within period of three months from date copy of this order alongwith copy of representation is filed before him.

3. There will be no order as to costs.


Vice-Chairman.

/Anand/